

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-154/2020****IN****WRIT PETITION NO.321/2014**

Archdiocesan Board of  
Education and another

... Applicants/  
Petitioner

**Versus**

Goa University & Ors.

... Respondents

Mr. C. Pereira, Senior Advocate with Mr. Sagar Rivankar, Advocate for the Applicants/Petitioners.

Ms. J. Sawaikar, Advocate for Respondent No.1.

Mr. P. Faldessai, Standing Counsel for Respondent No.2.

Mr. D. Pangam, Advocate General along with Ms. Sapna Mordekar, Additional Government Advocate for Respondent No.3.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 19<sup>th</sup> October, 2020

**P. C.:**

Heard Mr. C. Pereira, learned Senior Advocate with Mr. Sagar Rivankar for the Applicants/Petitioners, Ms. J. Sawaikar for Respondent No.1, Mr. P. Faldessai, Standing Counsel for Respondent No.2 and Mr. D. Pangam, learned Advocate General along with Ms. Sapna Mordekar, Additional Government Advocate for Respondent No.3.

2. Taking into consideration the averments in the application seeking leave to amend, the application is allowed. Amendments to be carried out within one week and copies of the amended petition to be served upon the learned counsel for the respondents within the same period. Once the amendments are carried out, liberty to the respondents to file response to the amended petition. Advance copies of the responses to be furnished to the learned counsel for the applicants/petitioners.

3. Mr. Pereira submits that there is an application for interim relief and hence, the matter may be taken up at an early date.

4. Accordingly, the matter is posted on 03.11.2020 on the issue of interim relief. The matter is reported to be already admitted.

5. Stand over to 03.11.2020.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***